

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

**SERVICE TAX MISCELLANEOUS APPLICATION NO. 50190
OF 2022**

(ON BEHALF OF THE RESPONDENT)

**IN
SERVICE TAX APPEAL NO. 51304 OF 2016**

[Arising out of the Order-in-Original No. UDS-EXCUS-000-COM-0059-15-16 dated 29/01/2016 passed by The Commissioner, Central Excise Commissionerate, Udaipur.]

M/s Bansal Guniting Co.

Near Jain Temple, Kansua DCM Road,
Kota (Rajasthan).

Appellant

VERSUS

**Commissioner, Central Excise
Commissionerate,**

142-B, Sector 11, Hirni Marg,
Udaipur.

Respondent

APPEARANCE

Shri Anand, Clerk for the appellant.

Shri Harsh Vardhan, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50674/2022

DATE OF HEARING : 26.07.2022

JUSTICE DILIP GUPTA

A certificate in Form IV regarding full and final settlement
of the tax dues has been issued to the appellant.

2. The appeal, therefore, stands dismissed as withdrawn.
3. The miscellaneous application has been filed by the Department for Change in Cause Title. This miscellaneous application is allowed.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

PK